

THE MINISTER OF ENERGY AND COAL (SHRI A. B. A. GHANI KHAN CHAUDHURI): (a) and (b) Loans are not being sanctioned against paid-up capital, but long-term loans are sanctioned by Government to Coal India Ltd. in addition to the subscription to the equity capital for financing the companies' development plan. During 1980-81 out of a budget provision of Rs. 353 crores for plan schemes of Coal India Rs. 53.26 crores has been sanctioned towards equity and Rs. 8.5 crores as loan to Coal India to maintain the production of coal and to increase it to the target levels laid down in the five year and annual plans. The annual plan for the current year envisages a production of 99 million tonnes of coal.

Agreement with Senegal for production of Phosphatic Fertilizers

*750. **DR. FAROOQ ABDULLA:**
SHRI P. M. SAYEED:

Will the Minister of **PETROLEUM AND CHEMICALS** be pleased to state:

(a) whether it is a fact that India and Senegal have agreed to set up a joint project in Senegal to produce phosphatic fertilisers;

(b) if so, whether any agreement has been signed;

(c) if so, the details of the same;

(d) what will be India's participation in the project; and

(e) what will be its conditions?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI VEERENDRA PATIL): (a) It has been agreed in principle that a consortium of Indian companies will participate in the setting up of a joint venture phosphate fertiliser plant in Senegal.

(b) No, Sir.

(c) Does not arise.

(d) and (e) The proposed participation will be upto 20 per cent of the equity capital of the Senegalese Company which will be about \$20 million. The Indian consortium, apart from having a right to participate in the management of the new company, will be entitled to get 33 per cent of the phosphoric acid to be produced in the proposed project.

Demand to Amend Dowry Prohibition Act

*752. **PROF. MADHU DANDA-VATE:** Will the Minister of **LAW, JUSTICE AND COMPANY AFFAIRS** be pleased to state:

(a) what has been the response of Government to the demand of various women's organisations to amend the existing Dowry Prohibition Act; and

(b) whether Government proposes to make the Act more comprehensive so as to prevent the evil of Dowry?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR): (a) The demand of the various women's organisations to amend the existing Dowry Prohibition Act is under the active consideration of the Government.

(b) Yes, Sir.

Violation of M.R.T.P. Act by Britannia Biscuit Company

*753. **SHRI JYOTIRMOY BOSU:** Will the Minister of **LAW, JUSTICE AND COMPANY AFFAIRS** be pleased to state:

(a) whether any case of violation of MRTP Act has come to the notice of the Government with regard to Britannia Biscuit Company or any of its allied/subsidiary companies;

(b) if so, details thereof;

(c) whether violation of Company Law, of any kind by the said Company has come to the notice of Government; and